

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

O.A. No. 379/93

Dt. of order: 12.9.1994

Teju Singh : Applicant

Vs.

Union of India & Ors. : Respondents

None present for the applicant

Mr. M. Rafiq : Counsel for respondents

CORAM:

Hon'ble Mr. Gopal Krishna, Member (Judl.)

Hon'ble Mr. O.P. Sharma, Member (Adm.)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDL).

Applicant Teju Singh in this application under Sec. 19 of the Administrative Tribunals Act, 1985, has prayed for the following reliefs:

"i) That the tests for Phone Mechanic held on 8th & 9th May 93 may be annulled and these tests be held again giving the applicant necessary opportunity.

ii) That the applicant be declared eligible for appearing at the departmental tests for the post of Phone Mechanic which may be held hereafter as he has passed Prathma and Madhyama Examination of Hindi Sahitya Sammelan Allahabad in all compulsory subjects as also English as one of his optional subjects at the aforesaid examinations coupled with Secondary Examination in English alone passed from the Secondary Education Board, Rajasthan, Ajmer. The Booklet issued by the Hindi University-Hindi Sahitya Sammelan Allahabad containing Rules and Syllabi of Prathma and Madhyama Exams contains positive mention in para (1) on page 79 in the Chapter VI that Prathma examination is equivalent to High School Examination and Madhyama - Visharad is equivalent to B.A. Examination for purposes of employment under the Central Govt. as per the Central Govt. Notification issued on 18.2.1970 vide their notification No. F-7-50/69/H-1 by the Ministry of Education and Youth Services, Govt. of India, New Delhi, photo stat copy of extract of which is enclosed as Annexure No. 3."

2. None is present on behalf of the applicant in spite of the fact that the case was listed for hearing today. We have heard *Chintu* the learned counsel for the respondents. The learned counsel for

the respondents has produced before us a copy of letter No.27-2/94-TE-II(I) dated 29.3.94 on the subject of introduction of new technical cadre in Group-C of the Department of Telecom, which has been taken on record. Para 5 of the letter provides/follows:

"5. All non-matric, casual (Temporary Status) m/sdoores may be allowed to appear in the screening test for Phone Mechanics in future. All Group-D staff and casual labour (Temporary Status) .... (not legible) in sections other than Telecom such as telegraph traffic, Telecom Civil Wing, Accounts, will also be allowed to appear in the screening test for Phone Mechanic."

The applicant has already been allowed to appear in the departmental test for the post of Phone Mechanic held on 25.6.'94. It has been stated by the learned counsel for the respondents that the applicant has already ~~been~~ appeared at the said test.

3. We are of the view that the grievance of the applicant does not survive any longer. The O.A. is dismissed with no order as to costs.

Y  
(O.P.Sharma)  
Member (A).

Gopal Krishna  
(Gopal Krishna)  
Member (J).